

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 44027/2018

(Arising out of impugned final judgment and order dated 01-08-2017 in CRLA No. 20/1985 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

NATTHA SINGH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44003/2019-CONDONATION OF DELAY IN FILING and IA No.44005/2019-EXEMPTION FROM FILING O.T. and IA No.44004/2019-CONDONATION OF DELAY IN REFILING)

Date : 29-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Kamlesh Anand, Adv.
Mr. Aakash Kapoor, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing
official translation is allowed.

Delay condoned.

Leave granted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

